পঞ্জীভুক্ত নম্বৰ - ৭৬৮ /৯৭ Registered No.-768/97

অসম ৰাজপত্ৰ

सत्यमेव जयते

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 696 দিশপুৰ, বুধবাৰ, 22 অক্টোবৰ, 2025, 30 আহিন, 1947 (শক)

No. 696 Dispur, Wednesday, 22nd October, 2025, 30th Asvina, 1947 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 22nd October, 2025

No. LGL.17/2022/50.– The following Ordinance of the Assam Legislative Assembly which was promulgated by the Governor of Assam on 17th October, 2025 is hereby published for general information.

ASSAM ORDINANCE NO. VII OF 2025

(Received the assent of the Hon'ble Governor of Assam on 17th October, 2025)

ASSAM CONTINGENCY FUND

(AUGMENTATION OF CORPUS) ORDINANCE, 2025

AN

ORDINANCE

to augment the corpus of the Contingency Fund of the State of Assam.

Preamble

Whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action to augment the Assam Contingency Fund:

Now, therefore, in exercise of the powers conferred under clause (1) of Article 213 of the Constitution of India, the Governor of Assam is hereby pleased to promulgate in the Seventy-sixth Year of the Republic of India, the following Ordinance, namely :-

Short title, extent and commencement

1. (1) This Ordinance may be called the Assam Contingency Fund (Augmentation of Corpus) Ordinance, 2025.

(2) It extends to the whole of the State of Assam.

(3) It shall be deemed to have come into force on the 1st April, 2025.

Further payment to the Contingency Fund

2. There shall be paid by the State Government into the Contingency Fund of the State of Assam a further sum of one thousand crores of rupees out of the revenues of the State of Assam for the financial year 2025-2026.

LAKSHMAN PRASAD ACHARYA,
GOVERNOR OF ASSAM.

MEHBOOBA BEGUM,
Joint Secretary (Secretary in-charge)
to the Government of Assam,
Legislative Department.

২০২৫ চনৰ অসম অধ্যাদেশ নং ৭

(২০২৫ চনৰ ১৭ অক্টোবৰ তাৰিখে ৰাজ্যপালৰ দ্বাৰা স্বীকৃত)

অসম আকস্মিকতা নিধি (মূলধনৰ বৰ্ধন) অধ্যাদেশ, ২০২৫

অধ্যাদেশ

২২ অক্টোবৰ, ২০২৫

অসম ৰাজ্যৰ আকস্মিকতা নিধিৰ মূলধন বৃদ্ধি কৰিবলৈ **এখন অধ্যাদেশ।**

প্ৰস্তাৱনা

যিহেতু অসম ৰাজ্যৰ বিধানসভাৰ অধিৱেশন চলি থকা নাই আৰু অসমৰ ৰাজ্যপাল সন্তুষ্ট হৈছে যে এনে পৰিস্থিতি উদ্ভৱ হৈছে যাৰ বাবে তেওঁ অসম আকস্মিকতা নিধি বৃদ্ধি কৰিবলৈ তাৎক্ষণিক কাৰ্য্যব্যৱস্থা গ্ৰহণ কৰাটো প্ৰয়োজনীয় হৈ পৰিছে :

এতিয়া, সেয়েহে, ভাৰতৰ সংবিধানৰ অনুচ্ছেদ ২১৩ ৰ খণ্ড (১) ৰ অধীনত প্ৰদান কৰা ক্ষমতা প্ৰয়োগ কৰি, অসমৰ ৰাজ্যপাল গৰাকীয়ে ভাৰত গণৰাজ্যৰ ছয়সত্তৰ সংখ্যক বৰ্ষত, নিম্নলিখিত অধ্যাদেশখন, জাৰি কৰিছে, যথা :—

সংক্ষিপ্ত নাম, বিস্তাৰ আৰু প্ৰাৰম্ভণ

১। (১) এই অধ্যাদেশখন অসম আকস্মিকতা নিধি (মূলধনৰ বৰ্ধন) অধ্যাদেশ, ২০২৫ বুলি অভিহিত হ'ব।

(২) ই সমগ্ৰ অসম ৰাজ্যতে বিস্তৃত।

(৩) ইয়াক ২০২৫ চনৰ ১ এপ্ৰিলৰ পৰা বলবৎ হোৱা বুলি গণ্য কৰা হ'ব।

আকস্মিকতা নিধিলৈ অতিৰিক্ত ধনৰাশি প্ৰদান

২। ৰাজ্য চৰকাৰে অসম ৰাজ্যৰ আকস্মিকতা নিধিলৈ ২০২৫-২০২৬ বিত্তীয় বৰ্ষৰ বাবে অসম ৰাজ্যৰ ৰাজহ সমূহৰ পৰা এক হাজাৰ কোটি টকাৰ এক অতিৰিক্ত ধনৰাশি প্ৰদান কৰিব।

লক্ষ্মণ প্ৰসাদ আচাৰ্য,
ৰাজ্যপাল, অসম চৰকাৰ।

মেহবুবা বেগম,
যুটীয়া সচিব (ভাৰপ্ৰাপ্ত সচিব), অসম চৰকাৰ,
বিধান বিভাগ, দিছপুৰ, গুৱাহাটী-৬।

Guwahati : Printed and Published by the Director, Directorate of Printing & Stationery, Assam, Guwahati-21.
Extraordinary Gazette No. 1391- 50 + 10 - 22 - 10 - 2025. (visit at– dpns.assam.gov.in)